

(a) whether a number of Raids were carried out by Income Tax authorities in various parts of the country during the last week of October, 1974;

(b) the outcome thereof; and

(c) what action has been taken in each case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) Yes, Sir.

(b) and (c). Seized documents and books of account, etc. are under scrutiny. In cases where valuable assets have been seized, action for passing orders under section 132(5) of the Income-tax Act, 1961 determining the undisclosed income in a summary manner and retaining the seized assets to cover tax liabilities has been initiated. Further action as called for under the law will be taken.

Foreign Exchange Rackets

1707. **SHRI BIRENDER SINGH RAO:**
SHRI MUKHTIAR SINGH MALIK:
SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have unearthed large scale foreign exchange racket carried out by some foreign elements working mostly in the coastal areas of India;

(b) if so, whether any arrest has so far been made in connection with irregular foreign exchange transactions; and

(c) the rackets so unearthed and action taken by Government in the matter?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c). Information is being collected and will be laid on the Table of the House.

Unearthing of Illegal Transactions in U.P.

1798. **SHRI K. LAKKAPPA:**
Will the Minister of FINANCE be pleased to state:

(a) whether illegal transactions to the tune of rupees ten crores were unearthed in U.P. on the 17th October 1974 by the Customs and Income Tax Departments;

(b) whether in this raid largest amount of black money was unearthed;

(c) if so, the facts thereof; and

(d) the actions taken by Government against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) to (c) Searches were conducted by the Income-tax authorities in Kanpur in 5 different cases on 17-10-1974. Total concealment in these cases taken together is estimated to be of the order of Rs. 23 lakhs only. There have been other searches in which larger amounts of black money were unearthed. There was no major raid by Customs on that date.

(d) The cases have been centralised with a senior Income-tax Officer for investigation.

Distribution of Stainless Steel to Small Scale Industries in Karnataka

1799. **PROF. MADHU DANDAVATE:**
Will the Minister of COMMERCE be pleased to state:

(a) whether Government have been inquiring into the actual supply of stainless steel as permitted by Government through M/s. Karnataka Export House to small scale industries in Karnataka and Maharashtra.

(b) if so, the findings of the inquiry; and

(c) the action taken against M/s. Karnataka Export House for their alleged illegal distribution?

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH):**

(a) Yes, Sir.

(b) and (c). Necessary action, under the Import Trade Control Regulations, is being initiated against the Export House and certain other parties in connection with the irregularities which have come to notice as a result of the inquiry.

**Payment made by Nationalised Banks
on preferential rates of interest in
District of Gujarat**

1800. SHRI D. D. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether any applications have been received and payments made on preferential rates of interest by the nationalised banks in each of the districts of Gujarat in 1973-74;

(b) the total amount granted and total number of recipients in various districts of Gujarat for small scale industries; and

(c) the number of applications pending disposal and the reasons thereof?

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI-
MATI SUSHILA ROHATGI):** (a) Presumably the Hon'ble Member is referring to the advances made by the public sector banks under the Differential Interest Rate Scheme in each of the districts of Gujarat. The available data in this regard is given in the statement attached.

(b) and (c). The present arrangements for flow of data relating to advances under the Differential Interest Rate Scheme do not provide for compilation of either sectoral break-up of advances or of the number of pending applications.

Statement

Public sector banks' advances under Differential Interest Rate Scheme in the State of Gujarat as on the last Friday of December, 1973.

(Amount in lakhs of rupees)

Name of the District	Number of accounts	Amount outstanding
1. Mehsana . .	1517	6.68
2. Banaskantha . .	673	3.41
3. Sabarkantha . .	645	3.80
4. Panch Mahals . .	3151	11.62
5. Baroda . .	1500	7.97
6. Broach . .	2128	8.60
7. Bulsar . .	6298	14.58
8. Surat . .	847	4.70
9. Dangs . .	117	0.50
10. Bhavnagar . .	4048	16.25
11. Amereli . .	362	1.13
12. Junagadh . .	746	3.55
13. Surendra Nagar	977	6.73
14. Kutch . .	3068	10.58
TOTAL . .	26077	100.10

12.21 hrs.

QUESTION OF PRIVILEGE—contd.

Import Licences Case

श्री सटल बिहारी बाजवेवी (ग्वालियर) : अध्यक्ष महोदय, वह मामला आप लें, इससे पहले मुझे एक निवेदन करना है। मैं आपका ध्यान इस तथ्य की ओर दिलाना चाहता हूँ कि यद्यपि वृहत् संकी ने कल कावा किया था, मैं उद्धृत कर रहा हूँ :